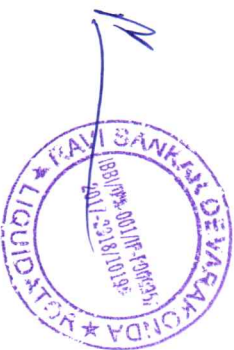


**Annexure – 1**

Name of the corporate debtor: Opto Infrastructure Limited Ltd; Date of commencement of Liquidation: 13 March 2024; List of stakeholders as on: 30<sup>th</sup> April 2024

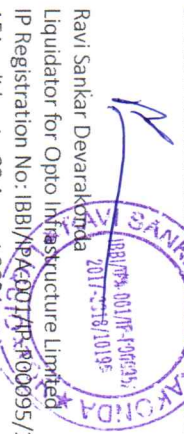
**List of secured financial creditors**

S.No	Name of the creditor	Details of claim received			Details of claim admitted					Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt <sup>1</sup>	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether related party?	% share in total amount of claims admitted	Amount of contingent claim				Amount of any mutual dues, that maybe set off
1	The Bank of Nova Scotia	16-08-2019	2,44,50,51,623	1,70,68,66,406	Corporate Guarantee issued by Opto Infrastructure Limited against Working Capital Loan provided to Opto Circuits (India) Limited, ParentCompany	1,70,68,66,406	No	77.71%	-	-	73,81,85,216	-	Refer Note -1
2	IndusInd Bank Limited	25-03-2021	65,27,71,874	48,37,76,874	Corporate Guarantees issued by Opto Infrastructure Limited against facility availed by Opto Cardiac Care Limited and Opto Circuits India Limited	48,37,76,874	No	22.03%	-	-	16,89,95,000	-	Refer Note -2
			<b>3,09,78,23,497</b>	<b>2,19,06,43,280</b>		<b>2,19,06,43,280</b>					<b>53,94,78,358</b>		



<sup>1</sup> Pursuant to Regulation 12(2)(c) of Liquidation Process Regulations, the claims submitted by the stakeholders, and duly collated by the IRP/ RP during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 has been deemed to be submitted under section 38.

<p>Note-1</p>	<p>The Corporate Guarantee issued to Bank of Nova Scotia against the debt of Opto Circuits (India) Limited was invoked vide letter dt. 10th February 2014. The Corporate guarantee issued by OIL to BNS was limited to INR 100 Crores and accordingly the claim admission has been restricted to INR 100 Crores plus applicable interest and charges from 10th February 2014 onwards and up to date of initiation of CIRP in Opto Infrastructure Limited.</p> <p>The said facility was secured by exclusive charge on the land parcel (250 acres) in Hassan which was taken on lease-cum-sale basis from KIADB. Pursuant to the order of Hon'ble NCLT, Bangalore bench in IA 54 of 2022 dated 28.03.2023, cancellation &amp; surrender deed was executed and further, pursuant to the order passed in I.A.(CA) No.06/2023 dated 25.09.2023, the following amounts were distributed:</p> <ol style="list-style-type: none"> <li>1. INR 35,00,00,000/- was distributed on 05.10.2023</li> <li>2. INR 31,64,972/- was distributed on 09.10.2023</li> </ol>
<p>Note-2</p>	<p>The Corporate Guarantees issued to IndusInd Bank by Opto Infrastructure Limited have not been invoked as on the Insolvency Commencement Date. Claim has been admitted with respect to the Corporate Guarantee issued for debt of OCCIL. The said facility was secured by exclusive charge on the land parcel in Nanjangud (32 acres) which was taken on lease-cum-sale basis from KIADB. Pursuant to the order of Hon'ble NCLT, Bangalore bench in IA 55 of 2022 dated 28.03.2023, cancellation &amp; surrender deed was executed and further, pursuant to the order passed in I.A.(CA) No.08/2023 dated 01.11.2023, the following amounts were distributed:</p> <ol style="list-style-type: none"> <li>1. INR 1,45,36,886/- was distributed on 17.11.2023.</li> </ol>



Ravi Sanakar Devarakonda  
 Liquidator for Opto Infrastructure Limited  
 IP Registration No: RBI/REG-001/IN-130623/2017-18/10195  
 AFA valid upto 09 August 2024  
 Email: [liquidator.optoinfrastructure@gmail.com](mailto:liquidator.optoinfrastructure@gmail.com)

Date: 30 April 2024  
 Place: Bangalore